

**GOVERNMENT OF INDIA
DISINVESTMENT
LOK SABHA**

UNSTARRED QUESTION NO:3111
ANSWERED ON:10.12.2002
CAFETERIA AT BANGALORE AIRPORT
CHANDRAKANT BHAURAO KHAIRE

Will the Minister of DISINVESTMENT be pleased to state:

(a) whether the cafeteria which was being operated at Bangalore Airport has also been included in the lease deed of Hotel Ashok of Bangalore whereas it had not even been mentioned in the tender document of the hotel; and

(b) if so, the reasons therefor?

Answer

MINISTER OF DISINVESTMENT, MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN SHOURIE)

(a) & (b) Following the due procedure of disinvestment, Hotel Ashok, Bangalore has been given on lease-cum-management contract to M/s Bharat Hotels Limited for the period from 29.11.2001 to 31.3.2032. In terms of the Lease-cum-Management Agreement, Airport Restaurant & In-flight Catering Services including Snack Bar (in Domestic Terminal) at Bangalore Airport has also been sub-licensed to M/s Bharat Hotels Limited for the period from 29.11.2001 to 31.12.2005 by the Airports Authority of India. The Information Memorandum of Hotel Ashok, Bangalore as well as the Data Room Documents provided to the bidders included all the information concerning the Airport Restaurant & In-flight Catering Services including Snack Bar, which was being operated by India Tourism Development Corporation Limited as a part of the hotel.